

HIGH COURT OF MADHYA PRADESH

WP No.26840/2018

Indore, Dated : 10.12.2018

Ms. Sumanlata Tamrakar, learned counsel for the petitioner.

Shri Koustubh Pathak, learned counsel for the respondent/State on advance notice.

Heard.

By this writ petition the petitioner has prayed for a direction to the respondents to extend benefit of first krammonati, second krammonati, higher pay scale, arrears of pay etc.

Learned counsel for State fairly submits that if the petitioner files the representation in respect of each of the relief separately before the competent authority then the petitioner's grievance will be duly looked into.

Having regard to the aforesaid, without adverting to the merits of the matter the writ petition is disposed off by permitting the petitioner to file the appropriate representations before the respondent no.7 claiming each of the relief separately and if such representations are filed by petitioner the same will be considered and decided by respondent no.7 in accordance with law within a period of 3 months from the date of filing.

In view of this no case is made out to allow IA No.5745/2018 at this stage, which is accordingly rejected.

C.C. as per rules.

**(Prakash Shrivastava)
Judge**